

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**IA No. 88/IA/2023**

**in Petition No. 313/TT/2020**

<b>Subject</b>	Application on behalf of the Applicant/Power Grid Corporation of India Limited under Regulations 103-A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking clarification/correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020.
<b>Date of Hearing</b>	27.2.2024
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Madhya Pradesh Power Management Company Limited and others
<b>Parties Present</b>	Shri Pallav Mongia, Advocate, PGCIL Shri Anubhav Mishra, Advocate, PGCIL Shri Mohammad Mohsin, PGCIL Shri Pankaj Sharma, PGCIL Ms. Ashita Chauhan, PGCIL Shri Divyanshu Mishra, PGCIL Shri Arjun Malhotra, PGCIL

**Record of Proceedings**

Learned counsel for the Applicant/ Petitioner, PGCIL, submitted that in pursuance to the RoP dated 20.12.2023 in the IA No 88 of 2023, the Petitioner had served the notice on the Respondents. However, no response has been received from any of the Respondents.

2. In response to a query of the Commission, learned counsel for Applicant/ Petitioner submitted that the Applicant/ Petitioner is seeking correction of certain arithmetical errors in an order dated 31.1.2021 in Petition No.313/TT/2020 under Regulations 103-A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the capital cost as on COD of Asset-A1 and in Additional Capital Expenditure (ACE) with respect to Assets-A1 to A7 on account of undischarged IDC as on COD.



3. After hearing the learned counsel for the Applicant/ Petitioner, the Commission reserved the order in the IA.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

